

have introduced any land reforms in the Bilaspur State?

(b) Is it a fact that tenants are being ejected there from their lands in large numbers?

(c) Is it a fact that wrong entries in the revenue records are causing great concern among the tenants as they are not in a position to prove their possession over the lands which they have been cultivating for a number of years?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes. The Punjab Security of Land Tenures Act, 1953 has been extended to Bilaspur with certain modifications.

(b) No.

(c) No.

Shri M. S. Gurupadaswamy: May I know whether it is a fact, that in spite of what the Minister has said that there has been ejection of tenants, (we have received a number of representations), that there are various cases of ejections? Will the Minister see that the whole thing is enquired into? I also want to know whether the Minister will take steps so that evictions will not be permitted hereafter.

Dr. Katju: The position is this. The Act was extended in September, 1953. In anticipation of such extension some convictions were made by landlords. Now that the Act has been extended, there is provision in the Act that all ejectments made of tenants prior to the commencement of the Act, but subsequent to the 15th August, 1950 will be set aside. Therefore, there is a period of three years in which, if the tenants had been ejected, they can resort to the law courts and have their ejectment set aside. I think that should meet the situation.

Shri M. S. Gurupadaswamy: May I know whether there are any cases pending in the law courts regarding this matter?

Dr. Katju: The hon. Member is very hard on me. I require notice.

INDUSTRIAL FINANCE CORPORATION

***727. Shri Gadilingana Gowd:** Will the Minister of Finance be pleased to state the number of industrial concerns in Andhra State to whom the Industrial Finance Corporation has granted loans?

The Deputy Minister of Finance (Shri A. C. Guha): Two industrial concerns which operate in Andhra State were sanctioned loans by the Industrial Finance Corporation. One of these sanctions was subsequently withdrawn as the loan was not availed of.

Shri Gadilingana Gowd: Is it a fact that the majority of the applications received by the Industrial Finance Corporation from Andhra State were turned down, and if so, what are the reasons therefor in each case?

Shri A. C. Guha: There were three other applications which have not been granted loans, but I do not think it will be proper for me to disclose the names or the reasons why these applications were not accepted. That may adversely affect the financial interests of those concerns.

Shri Nanadas: May I know the amount sanctioned in respect of these two applications?

Shri A. C. Guha: One was Rs 15 lakhs and the other Rs. 12 lakhs.

Shri Gadilingana Gowd: May I know the names of the concerns to which these loans were granted.

Shri A. C. Guha: The Rayalseema Mills Limited and the Deccan Sugar and abkhari Co., Ltd.

CANTONMENT BOARD, MHOW

***731. Shri N. L. Joshi:** (a) Will the Minister of Defence be pleased to state since when elections to the Cantonment Board at Mhow have not been held?

(b) Why did Government postpone the elections for such a long time?

(c) Do Government contemplate holding elections in the near future and if so, when?